GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
LOK SABHA
UN-STARRED QUESTION NO. 3582
ANSWERED ON MONDAY, MARCH 16, 2020/ PHALGUNA 26, 1941 (SAKA)

FOREIGN COMPANIES

QUESTION

3582: SHRI HARISH DWIVEDI:
Will the Minister of CORPORATE AFFAIRS कॉरपोरेट कार्य मंत्री be pleased to state:
(a) the number of foreign companies registered and the revenue earned from them in the country during each of the last three years and the current year; and
(b) the number of foreign companies which had left the country during the said period and the reasons therefor?

ANSWER

THE MINISTER OF STATE FOR
FINANCE AND CORPORATE AFFAIRS (SHRI ANURAG SINGH THAKUR)
वित्त एवं कॉर्पोरेट कार्य मंत्रालय में राज्य मंत्री (श्रीअनुराग सिंह ठाकुर)

(a) & (b): The details of the number of foreign companies registered and the revenue earned from them in the country during each of the last three years and the current year and the number of foreign companies which had left the country during the said period along with the reasons are as under:

<table>
<thead>
<tr>
<th>Details</th>
<th>2016-17</th>
<th>2017-18</th>
<th>2018-19</th>
<th>2019-20</th>
</tr>
</thead>
<tbody>
<tr>
<td>No. of Foreign Companies Registered</td>
<td>143</td>
<td>107</td>
<td>121</td>
<td>80</td>
</tr>
<tr>
<td>Revenue earned in Rupees</td>
<td>9,94,44,000/-</td>
<td>14,35,26,000/-</td>
<td>13,56,36,000/-</td>
<td>11,76,66,000/-</td>
</tr>
<tr>
<td>No. of foreign companies left the country</td>
<td>84</td>
<td>118</td>
<td>110</td>
<td>121</td>
</tr>
</tbody>
</table>

The companies have left the country for the reasons such as, cessation of operation of branch office / Rental Agreement in India, expiration of validity granted by the Reserve bank of India, could never start its operation due to change of business policy of the parent company, Foreign company has established private limited company in India, closure of Parent Company, due to management’s decision, due to heavy losses and lack of adequate market, the closure of liaison office/branch office in India, and on completion of project of parent Company and has decided to discontinue its business operations and under the provisions of the Companies Act etc.

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